

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 218  
42/252/ND/2020**

**IN THE MATTER OF:**

**Mr. Vinayak Jain and Ors.**

**...APPELLANT**

**Vs.**

**RoC**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 19.02.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Appellant**

**:Mr. Prince Mohan Sinha, PCS**

**For the Respondent**

**:**

**For the Income Tax Department**

**:Mr. Shlok Chandra and Mr.  
Chandratany, Advocates**

**ORDER**

Heard the submissions made by the counsel for the appellant. No one is present on behalf of the respondents at the time of hearing. Proxy counsel for the Income Tax Department is present and submitted that they will file reply within a week days. Registry may serve notice on the respondents for their appearance as well as for filing reply in the matter. Matter is adjourned to 06.03.2020.

**- Sd -**

**(V.K. Subburaj)  
Member (T)**

**- Sd -**

**(P.S.N. Prasad)  
Member (J)**